

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

3

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/10/2017 AT 10.30 AM

PRESENT: SHRI. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/172/2016  
NAME OF THE PETITIONER(S) : PADIPPURAKADU VEERAN KUTTY +1  
NAME OF THE RESPONDENT(S) : ALPHA HELICAL PUMPS PVT LTD & 3  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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① Priyadarshini N  
Keerthi Krishna B  
Akhil Jain  
For T.K. Bhaskar

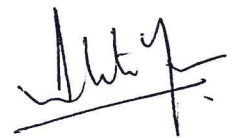
Counsel for Petitioners



2. VINCENT SUBRAMANIAM for R<sub>1</sub> - R<sub>2</sub>



3. Ambili Menon for R<sub>3</sub>



### **ORDER**

Counsel for petitioner present. Counsel for R1 & R2 and counsel for R3 are present. Counsel for R1 & R2 submitted that as per the order dated 9.10.2017 the counsel for petitioner was directed to make a proposal for settlement, but so far the respondents have not received any proposal or communication in this regard. Counsel for petitioner stated that a senior member of the family would be acting as a mediator in regard to the settlement between the parties. Further, counsel for the respondents have stated that they did not receive any communication in this regard. Considering the submissions, counsel for petitioner is once again directed to make a proposal, if any, and furnish the same to the other side before the next date of hearing positively, further, the Tribunal is inclined to direct the parties to be present before the Adjudicating Authority on the next date of hearing for making submissions in regard to the settlement. Put up on 06.11.2017 at 10.30 A.M.

  
**K Anantha Padmanabha Swamy**  
**Member (Judicial)**

bc